

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (C) No(s). 18036/2026

[Arising out of impugned judgment and order dated 04-05-2026 in IA No. 5241/2025 passed by the High Court of Judicature at Bombay]

SUGANDHA JAI HREMATH ACCOUNTANT &amp; ANR.

Petitioner(s)

VERSUS

BABASAHEB NEELKANTH KALYANI &amp; ORS.

Respondent(s)

(IA No. 156371/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 13-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI  
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Mr. Shyam Divan, Sr. Adv.  
Mr. Gaurav Pachnanda, Sr. Adv.  
Ms. Ruby Singh Ahuja, Adv.  
Mr. Rahul Dwarkadas, Adv.  
Ms. Kritika Sachdeva, Adv.  
Mr. Jappanpreet Hora, Adv.  
Mr. Vedant Singh Choudhary, Adv.  
Ms. Sukhda Waghle, Adv.  
Ms. Shireen Mistri, Adv.  
Ms. Nikita Jaitly, Adv.  
Ms. Yashodhan Thakur, Adv.  
M/S. Karanjawala & Co., AOR

For Respondent(s) :Mr. Rohan Rajadhyaksha, Adv.  
Mr. Prabhav Shroff, Adv.  
Ms. Aditi Bhansali, Adv.  
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Mr. Navneet R., AOR

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Danish Iqbal, Adv.  
Mr. Anand Sukumar, AOR  
Mr. S Sukumaran, Adv.  
Mr. Bhupesh Pathak, Adv.  
Ms. Ruche Anand, Adv.

Dr. A.M. Singhvi, Sr. Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Ankur Saigal, Adv.  
Ms. Swapnil Khatri, Adv.  
Mr. Faran Khan, Adv.  
Mr. Shubham Kulsheshtra, Adv.  
Mr. Kaustubh Singh, Adv.  
Mr. E. C. Agrawala, AOR

Mr. Kapil Sibal, Sr. Adv.  
Mr. C A Sundaram, Sr. Adv.  
Mr. Aseem Chaturvedi, Adv.  
Mr. Kingshuk Banerjee, Adv.  
Mr. Yash Chokshi, Adv.  
Mr. Shivank Diddi, Adv.  
Ms. Kanika Sharma, Adv.  
M/S. Khaitan & Co., AOR

UPON hearing the counsel the Court made the following

O R D E R

1. On persistent persuasion by this Court, the parties have been convinced to explore the possibility of an amicable settlement. For this purpose, as suggested by the parties, we request Hon'ble Mr. Justice L. Nageswara Rao, former Judge of this Court, to act as a Mediator. The learned senior counsel for the parties have assured that they will contact Hon'ble Mr. Justice L. Nageswara Rao during the course of the day so that the mediation process can commence from tomorrow itself, i.e., 14.07.2026.

2. In the meantime, we request the High Court to defer the proceedings.

3. Post this matter on 03.08.2026.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)  
DY. REGISTRAR